

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE
(PC ACT)(CBI)ROUSE AVENUE COURT COMPLEX, NEW DELHI.**

ORDER

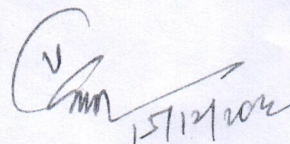
The following CBI cases mentioned in Column No. 1 & 2 are hereby withdrawn from the Courts/Officers mentioned in Column No.3 and transferred to the Courts/Officers mentioned in Column No.4, with immediate effect, for disposal in accordance with law.

S.No	(Column No.1)	(Column No.2)	(Column No.3)	(Column No.4)
1	CC No.11/2019	CBI Vs D.C. SHANKLA & OTHERS	Sh. Bhupinder Singh, Special Judge (PC Act) (CBI)-06	Sh. Amit Kumar, Spl. Judge (PC Act) (CBI)-04
2	CC No.25/2019	CBI Vs D.C. SHANKLA & OTHERS		Sh. Balwant Rai Bansal, Special Judge (PC Act) (CBI)-17
3	CC No.58/2019	CBI Vs N.RAMA KRISHNAN & OTHERS		
4.	CBI/156/2019	CBI Vs G.D. BANSAL@GORDHAN DAS BANSAL	Sh. Balwant Rai Bansal, Special Judge (PC Act) (CBI)-17	Sh. Bhupinder Singh, Special Judge (PC Act) (CBI)-06
5	CBI/157/2019	CBI Vs G.D. BANSAL@GORDHAN DAS BANSAL		
6	CBI/158/2019	CBI Vs G.D. BANSAL@GORDHAN DAS BANSAL		
7	CBI/159/2019	CBI Vs MS NAVJEEVAN INDUS. P. LTD		
8	CBI/88/2019	CBI Vs C.L. BHOLA ETC.		

It is further directed that the Ahlmads/Assistant Ahlmads of the transferor/transferee Courts shall ensure that the lists of transferred cases are displayed outside their Court Rooms and public at large is notified. The transferor court shall send the case files date wise well in time to the transferee courts, so that there is no inconvenience to the lawyers and litigants.

Ahlmad/Assistant Ahlmad of the transferor Court shall provide a list of transferred cases to the In-charge Computer Branch, Rouse Avenue Court Complex so that the same is uploaded on the website of Delhi District Courts forthwith.

Besides transferring the above mentioned cases, if there is any connected matter(s) left in the transferor court, the same shall also be sent to the transferee court along with the main case(s).



(VINAY KUMAR GUPTA)
Principal District & Sessions Judge-
cum-Special Judge(PC Act) (CBI)
Rouse Avenue Court Complex
New Delhi

No.Cases Transfer/CBI/RACC/Gaz./2022 11628-11652-D


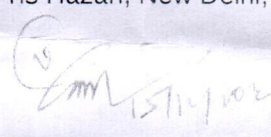
Dated 15/12/2022

Copy forwarded for information to:

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.

Copy forwarded for information and necessary action to:

1. The Concerned Judicial Officers.
2. The Director of Prosecution (CBI), Block No.3, 11nd Floor, CGO Complex, Lodhi Road, New Delhi.
3. The Director, Enforcement Directorate, New Delhi.
4. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Court, Delhi.
5. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
6. The Director General(Prisons), Tihar Jail, New Delhi.
7. The P.S.to the undersigned.
8. The Website Committee, Tis Hazari Courts, Delhi with a request to upload the same on the official website.
9. The Branch In-charge, Computers, Care Taking, Facilitation Centre and Filing Section, Rouse Avenue Court Complex, New Delhi.
10. The Hony. Secretary, Delhi High Court Bar Association, Rouse Avenue, Tis Hazari, New Delhi, Shahdara, Rohini, Dwarka and Saket Courts Bar Associations.



Principal District & Sessions Judge-
cum-Special Judge(PC Act) (CBI)
Rouse Avenue Court Complex
New Delhi